

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 781 of 2019

IN THE MATTER OF:

C & C Constructon Ltd.
Through Navneet Kumar Gupta,
(Resolution Professional) Appellant

Vs

Power Grid Corporation of India Limited Respondent

Present:

For Appellant: Mr. Pulkit Deora, Mr. Abhinav and Ms. Arunima Bhattacharjee, Advocates.

For Respondent: Mr. Krishnendu Datta, Mr. Apoorv Tripathi, Mr. Dheeresh K. Dwivedi, Ms. Pallavi Srivastava and Ms. Riya Kalra, Advocates.

ORDER

14.08.2019 Counsel for the Appellant prays for and is allowed seven days' time to file rejoinder affidavit. The Bank Guarantee be also extended for another period of three months for the present.

Post the case 'for orders' on **27th August, 2019**. The Appeal may be disposed of on the next date.

The interim order passed on 1st August, 2019 shall continue till next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC